

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 194/MP/2017
Along with I.A. No. 62/2017**

Subject : Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission project elements.

Date of hearing : 7.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : North Karanpura Transco Limited

Respondents : Jharkhand Bijli Vitran Nigam Limited and Others

Parties present : Shri Hemant Singh, Advocate, NKTL
Shri Nishant Kumar, Advocate, NKTL

Record of Proceedings

Learned counsel for the Petitioner mentioned the matter and submitted that the present petition has been filed for seeking extension of time for achieving SCOD of the project since the line is passing over a coal block and the permission of the competent authority to lay the line over the coal block has not been received. Learned counsel for the Petitioner has also sought a direction to restrain the Long Term Transmission Customers from taking any coercive measures on account of non-implementation of transmission project as per the SCOD for the reasons beyond the control of the Petitioner.

2. Considering the urgency in the matter which has implication for time line for implementation of the transmission project, the Commission directed to issue notice to the Respondents on admission as well as on merits.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies, on affidavit, by 18.9.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before, 22.9.2017. The Commission directed that due date of

filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed to list the petition for hearing on 27.9.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**